FIR No.250/19 P.S. Tilak Nagar u/s 376/342/506 IPC & 6 of POCSO Act State Vs Pappu Kamat

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

None for applicant/accused.

Ms. Deepika Sachdeva, Counsel from DCW.

None has joined on behalf of applicant/accused despite various calls since morning. A perusal of record shows that the similar application on behalf of this accused was listed on 17.05.2021 which is now fixed for 22.05.2021.

In these circumstances, put up for consideration on 22.05.2021.

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Date: 2021.05.18155032 +0530'

FIR No.196/19 P.S. Mundka u/s 307 IPC State Vs Rajesh @Raja

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

SI Ramesh from Mundka on behalf of IO.

None for applicant/accused.

None has joined on behalf of applicant/accused despite various calls since

morning.

Put up for consideration on 29.05.2021.

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FIR No.673/20 P.S. Moti Nagar u/s 302/120B IPC State Vs Rajesh

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

None for applicant/accused.

None has joined on behalf of applicant/accused despite various calls since

morning.

Put up for consideration on 28.05.2021.

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FIR No.62/18 P.S. Rajouri Garden u/s 302/120B/147/149 IPC State Vs Raman

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Pravesh Dabas, Counsel for applicant/accused.

Reply to this bail application filed by SI Prakash Kashyap.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 19.01.2018 and he has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. He has submitted that other two co-accused persons have already been granted interim bail under HPC guidelines. He has mentioned that applicant be granted interim bail as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused and he has been duly identified in the CCTV footage. He has mentioned that co-accused Rohit has already been declared as PO in this case. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant did not misuse the liberty of interim bail granted earlier as well as the criteria laid down by the High Powered Committee

State Vs Raman Page 1/2

of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, and the fact that entire India is engulfed in the ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Raman is admitted to interim bail for four weeks from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email.

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(SUDHANSHU KAUSHIK) ASJ/ VACATION JUDGE West/ THC/ 18.05.2021

State Vs Raman Page 2/2

FIR No.538/14 P.S. Moti Nagar u/s 302/186/353/109/34 IPC & Sec.132/179 MV Act State Vs. Ramankant

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Puneet Jaiswal, Counsel for applicant/accused.

Reply to this bail application filed by SI Sunil Chandra.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 14.06.2014 and he has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. He has submitted that earlier also the applicant was granted interim bail in view of HPC guidelines in the year 2020 and he did not misuse the liberty of interim bail and duly surrendered in the jail in time. He has mentioned that applicant be granted interim bail as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder of one Delhi Police Constable on duty against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant did not misuse the liberty of interim bail granted earlier as well as the criteria laid down by the High Powered Committee

State Vs Raman Kant Page 1/2

of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021, and the fact that entire India is engulfed in the ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Raman Kant is admitted to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email.

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(SUDHANSHU KAUSHIK) ASJ/ VACATION JUDGE West/ THC/ 18.05.2021

State Vs Raman Kant Page 2/2

FIR No.452/17 P.S. Rajouri Garden u/s 302/201/34 IPC State Vs Salim etc.

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicants/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Nishant Madan, Counsel for applicant/accused.

Reply to this bail application filed by SI Sandeep.

Heard. Record perused.

A perusal of record shows that the vide this application, the interim bail for two accused persons Salim and Imran is being sought. IO has filed reply only qua the accused Imran. The title of the application mentions the name of accused as Salim but the body of the application mentions the name of accused as Alim. It is not clear as to for which accused the present application has been filed. Counsel is directed to clarify in this regard.

IO is also directed to file the proper reply and also to join through the VC on the next date of hearing.

Put up for consideration on 28.05.2021.

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FIR No.326/16 P.S. Vikas Puri u/s 302/307/452/427/147/148/149/120B IPC State Vs Salman @Riyazuddin

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Naveen Kohar, Counsel for applicant/accused.

Heard. Record perused.

Counsel has submitted that the applicant is in custody since 01.04.2016 and he be granted interim bail in view of the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.

The report from the IO as well as the jail authorities regarding conduct of applicant be called for 20.05.2021.

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FIR No.229/19 P.S. Moti Nagar u/s 302/307/323/354/506 IPC State Vs Samse Alam @Duggo

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused directly from jail seeking interim bail for 90 days.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Ms. Kanchan Sharma, Counsel for applicant/accused from DLSA.

Reply to this bail application filed by SI Mahendra Kumar.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 07.08.2019 and he has been falsely implicated in this case. She has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. She has submitted that applicant be granted interim bail as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations against the accused. He has mentioned that the accused along with co-accused persons had stabbed in the abdomen of the victim with knife and also beaten the complainant. The victim Dhruv Tyagi had expired during treatment succumbed to the injuries caused by the accused persons. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. The present FIR was registered on the statement of complainant Anmol Tyagi wherein he has stated that on 12.05.2019 at about 12:30 AM in the night, he along with father Dhruv Tyagi took her sister

Nikita to Acharya Bhikshu Hospital due to ill health. When they were returning to home, one of their neighbours Raja(brother of accused) passed a comment to Nikita. After dropping Nikita to home, the complainant and his father had gone to Raja and asked him not to do such thing in future. Raja abused them and in the meantime, Raja's mother, sister, father and brother Dugo (accused) came there and started abusing and beating the complainant and his father. After hearing the noise, Nikita also reached there. Raja strangulated Nikita and started misbehaving with her. The complainant and his father opposed the same. Raja and co-accused Jahangir and Dugo caught hold of the father of the complainant and stabbed in his abdomen with knife. Raja's mother Jasima Khatoom and sister Rashida had also beaten Nikita. On hearing noise, the public persons gathered there and the accused persons ran away. The father of complainant had expired during the treatment in the hospital on 13.05.2019. It is pertinent to mention that the present applicant is not covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021, as mentioned by the counsel for accused. Considering the matter in totality, the gravity of offence, the nature of serious allegations against the accused, its impact on the society as well as severity of the punishment, I am not inclined to grant bail to the accused at this stage. Hence, the present bail application stands dismissed.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email.

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FIR No.117/20 P.S. Patel Nagar u/s 498A/304B/34 IPC State Vs Sonu Shukla

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

None for applicant/accused.

None has joined on behalf of applicant/accused despite various calls since

morning.

Put up for consideration on 27.05.2021.

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FIR No.511/19 P.S. Rajouri Garden u/s 302/323/34 IPC State Vs Sunil Kumar

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Vinay Kumar, Counsel for applicant/accused.

Heard. Record perused.

Counsel for applicant has submitted that the applicant is an Asthmatic patient and he be granted interim bail in view of the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. The report from the concerned Jail Superintendent regarding the present medical condition of the accused be called for the next date of hearing.

Put up for consideration on 21.05.2021.

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FIR No.871/14 P.S. Uttam Nagar u/s 302/34 IPC State Vs Suresh

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail for 90 days.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Manish Kumar Singh, Counsel for applicant/accused.

Reply to this bail application filed by the IO.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 08.08.2011 and he has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. He has submitted that earlier also the applicant was granted interim bail under HPC guidelines and he did not misuse the liberty of interim bail and duly surrendered in the jail in time. He has mentioned that applicant be granted interim bail for 90 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant did not misuse the liberty of interim bail granted earlier as well as the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, and the

State Vs Suresh Page 1/2

fact that entire India is engulfed in the ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Suresh is admitted to interim bail to interim bail for 90 days from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email.

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(SUDHANSHU KAUSHIK) ASJ/ VACATION JUDGE West/ THC/ 18.05,2021

State Vs Suresh Page 2/2

FIR No.511/19 P.S. Rajouri Garden u/s 302/323/34 IPC State Vs Sushil @Kallu

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Vinay Kumar, Counsel for applicant/accused.

Heard. Record perused.

Counsel for applicant has submitted that the applicant is an Asthmatic patient and he be granted interim bail in view of the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. The report from the concerned Jail Superintendent regarding the present medical condition of the accused be called for the next date of hearing.

Put up for consideration on 21.05.2021.

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FIR No.418/1 P.S. Nangloi u/s 302/307/3553/186/34 IPC State Vs Vivek Kumar Jha

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

None for applicant/accused.

None has joined on behalf of applicant/accused despite various calls since

morning.

Put up for consideration on 19.05.2021.

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# IN THE COURT OF SH. SUDHANSHU KAUSHIK: ADDL. SESSIONS JUDGE (WEST DISTRICT): TIS HAZARI COURTS: DELHI

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of:
Bail Application No.2077 of 2021
FIR No.461/2020
State Vs Akshay @ Gora
U/s 307/34 IPC
PS: Patel Nagar

18.05.2021

This is bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Akshay @ Gora.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State. IO/SI Bajrang Singh is present. Sh. Akshat Sharma, Counsel for applicant/accused Akshay @ Gora.

Reply to the bail application forwarded by the Investigating Officer is already on record.

Arguments on bail application heard through Video Conferencing.

Counsel for the applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in JC since 30.11.2020 and no purpose would be served by keeping him further detained in custody as investigation already stands concluded. He has mentioned that applicant has nothing to do with the alleged offence and nothing incriminating was recovered from his possession. He has mentioned that charge-sheet in the present matter has already been filed and keeping the applicant further detained in custody would amount to pre-trial punishment. Counsel has contended that there is no evidence on record to connect the applicant with the alleged offence. He has mentioned that applicant

was arrested on the disclosure statement of co-accused and his name is not even mentioned in the FIR. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. He has mentioned that the family of applicant is facing undue hardship on account of his continuous detention. He has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 307/34 IPC have been leveled against the applicant. He has contended that applicant alongwith his associates gave a knife blow on vital parts of the body of Amit Nahal and complainant Raju Joshi. Besides this, Addl. Public Prosecutor has argued that although, charge-sheet in the present matter has been filed in the court but charges are yet to be framed. He has mentioned that there is strong likelihood that applicant would influence the witnesses, in case, he is released on bail.

I have perused the record in the light of respective arguments. Allegations under Section 307/34 IPC have been leveled against the applicant and the applicant is in JC since 30.11.2020. It is the case of prosecution that applicant along with his associates stabbed the complainant as well as one Amit Nahal. It has been alleged that applicant and his associates were roaming the park and they were misbehaving with the girls. It has been further alleged that on seeing the accused persons misbehaving with the girls, complainant and his associate Amit Nahal intervened and on this, accused persons gave knife blows on them. Record shows that button actuated knife was recovered from the possession of the applicant and one eye-witness has also identified him. Record further shows that applicant is involved in another criminal case of Gambling Act. Although, charge-sheet in the present matter has been filed but charges are yet to be framed. I find force in the submissions of the prosecution that there is

strong likelihood that applicant would influence the witnesses, in case, he is released on bail. Keeping in view the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Akshay @ Gora. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the

applicant.

SUDHANSHU KAUSHIK Digitally signed by SUDHANSHU KAUSHIK
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Date: 2021.05.18 18.08:26 +05'30'

(Sudhanshu Kaushik) Addl. Sessions Judge (West District), Tis Hazari Courts, Delhi 18.05.2021

# IN THE COURT OF SH. SUDHANSHU KAUSHIK: ADDL. SESSIONS JUDGE (WEST DISTRICT): TIS HAZARI COURTS: DELHI

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :
Bail Application No.2070/2021
FIR No.229/2020
State Vs Arun Robert
U/s 307/34 IPC
PS : Rajouri Garden

18.05.2021

This is an interim bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Arun Robert.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State. Sh. Rajan Bhatia, Legal Aid Counsel for applicant/accused Arun Robert.

Reply to the bail application has been forwarded by the Investigating Officer. Be taken on record.

Arguments on interim bail application heard through Video Conferencing.

Counsel for the accused/applicant has argued that accused is innocent and he has been falsely implicated in the present case. He has mentioned that applicant is in custody since 28.03.2020 and no purpose would be served by keeping him further detained in custody. Counsel for the applicant/accused has submitted that he does not intend to argue on the merits of the present case. He has mentioned that he is seeking interim bail of the applicant on ground of COVID-19 pandemic emergency in the country. Counsel has mentioned that accused/applicant is covered under the category/guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 05.05.2021 and 11.05.2021. He has contended that applicant has deep roots in society with no previous criminal record. Counsel has mentioned that applicant is ready and willing to comply with any

directions/conditions that may be imposed upon him. On the force of these submissions, prayer has been made that applicant Arun Robert may be released on interim bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 307/34 IPC have been leveled against the applicant. He has submitted that there is every likelihood that applicant might flee from the process of law, in case, he is released on bail.

I have gone through the record in the light of respective arguments. Applicant/accused is in custody since 28.03.2020 and allegations under Section 307/34 IPC have been leveled against him. Investigating Officer has submitted report that applicant is not involved in any other criminal case. I have perused the guidelines issued by the High Powered Committee of the Hon'ble Delhi High Court on COVID-19 pandemic vide minutes dated 05.05.2021 and 11.05.2021. Applicant is covered under the aforesaid guidelines issued by the High Powered Committee of Delhi High Court. Keeping in view the totality of circumstances, without going into the merits of the case and considering the present situation of COVID-19 pandemic, applicant/accused Arun Robert is admitted to interim bail for a period of ninety days from the date of his release subject to furnishing of a personal bond for a sum of Rs.30,000/- to the satisfaction of concerned Jail Superintendent. The bail is subject to the condition that applicant would not, in any manner, try to contact the victim and her family members and he would not leave the station without seeking permission from the court. On the expiry of the period of interim bail, the applicant/accused shall surrender before the Jail Superintendent. With these directions application stands disposed off.

Copy of this order be sent to the concerned Jail Superintendent through email for compliance.

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Date: 2021.05.18 16:29:19 +05'30'

(Sudhanshu Kaushik) Addl. Sessions Judge (West District), Tis Hazari Courts, Delhi 18.05.2021

# IN THE COURT OF SH. SUDHANSHU KAUSHIK: ADDL. SESSIONS JUDGE (WEST DISTRICT): TIS HAZARI COURTS: DELHI

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of :
Bail Application No.2068/2021
FIR No.130/2020
State Vs Arvind Yadav @ Bandhan
U/s 420/34 IPC
PS : Anand Parbat

18.05.2021

This is bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Arvind Yadav @ Bandhan.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State. Sh. Bhopal Singh, Counsel for applicant/accused Arvind Yadav @ Bandhan.

Reply to the bail application forwarded by the Investigating Officer is already on record.

Arguments on bail application heard through Video Conferencing.

Counsel for the applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in JC since 06.12.2020 and no purpose would be served by keeping him further detained in custody as investigation already stands concluded. He has mentioned that applicant has nothing to do with the alleged offence and nothing incriminating was recovered from his possession. He has contended that investigation has been concluded and charge-sheet has been put to the court. He has contended that keeping the applicant further detained in custody would amount to pre-trial punishment as trial is bound to take time. Counsel has contended that there is no evidence on record to connect the applicant with the

alleged offence. Besides this, it has been argued by the counsel that the only allegation against the applicant is that he obtained SIM card of the complainant by submitting his forged adhar card. He has mentioned that it was the other accused who took out the money from the bank of the complainant and misappropriated it. Counsel has submitted that applicant has a large family to support and he is the sole bread earner in the family. He has mentioned that the family of applicant is facing undue hardship on account of his continuous detention. He has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 420/34 IPC have been leveled against the applicant. He has contended that applicant along with his associates cheated the complainant and took out Rs.30 lakhs from his bank account by obtaining his duplicate SIM card. He has mentioned that applicant is the mastermind of the entire offence and he obtained the SIM card of the complainant by submitting his forged adhar card. He has contended that after obtaining SIM card, applicant took out Rs.30 lakhs from the bank account of the complainant with the help of OTP received on the said SIM. He has mentioned that thereafter, applicant distributed the amount amongst various other bank accounts and also withdrewn the amount through ATM. He has submitted that applicant is a habitual criminal and he is involved in many other criminal cases of similar nature where huge cheated amounts are involved. Besides this, Addl. Public Prosecutor has argued that although, charge-sheet in the present matter has been filed but charges are yet to be framed. He has contended that there is strong likelihood that applicant would influence the witnesses, in case, he is released on bail.

I have perused the record in the light of respective arguments. Allegations under Section 420/34 IPC have been leveled against the applicant

and he is in JC since 06.12.202. It is the case of prosecution that applicant, along with his associates, cheated the complainant and fraudulently took out Rs.30 lakhs from his bank account by obtaining his duplicate SIM card. It has been alleged that the applicant is the main conspirator of the entire offence who obtained the SIM card of the complainant by submitting forged adhar card. It has been further alleged that after obtaining SIM card, applicant took out Rs.30 lakhs from the bank account of the complainant with the help of OTP received on the said SIM and transferred the amount to various other bank accounts. Record shows that applicant also withdrew the amount from ATM. Investigating Officer has submitted report about the previous involvement of the applicant. It appears that applicant is a habitual criminal who is involved other criminal cases of similar nature where huge cheated amounts are involved. It also appears from the record that applicant earns his livelihood by cheating person and fraudulently siphonong out money from their bank accounts. Charge-sheet in the present matter has been filed but charges are yet to be framed. I find force in the submissions of the prosecution that there is strong likelihood that applicant would influence the witnesses, in case, he is released on bail. Keeping in view the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/ accused Arvind Yadav @ Bandhan. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the applicant.

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Date: 2021.05.18 16:11:04 +05'30'

(Sudhanshu Kaushik) Addl. Sessions Judge (West District), Tis Hazari Courts, Delhi 18.05.2021

FIR No.236/17 P.S. Rajouri Garden u/s 307/353/186 IPC State Vs Abhijeet Chaudhary

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

None for applicant/accused.

None has joined on behalf of applicant/accused despite various calls since

morning.

Put up for consideration on 26.05.2021.

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Date: 2021.05.18 17:49:25 +05'30'

FIR No.236/17 P.S. Rajouri Garden u/s 307/353/186 IPC State Vs Abhijeet Chaudhary

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

None for applicant/accused.

None has joined on behalf of applicant/accused despite various calls since

morning.

Put up for consideration on 26.05.2021.

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FIR No.23/18 P.S. Khyala u/s 302/34 IPC State Vs Akbar Ali

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

None for applicant/accused.

None has joined on behalf of applicant/accused despite various calls since

morning.

Put up for consideration on 25.05.2021.

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FIR No.326/16 P.S. Vikas Puri u/s 302/307 IPC State Vs Amir

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Pankaj Srivastava, Counsel for applicant/accused.

Heard. Record perused.

A perusal of record shows that two similar application of the applicant Amir have been listed for today. Counsel has submitted that inadvertently the bail application has been filed twice. He seeks permission to withdraw the second application. Permitted. The second bail application of application stands dismissed as withdrawn.

Counsel has submitted that the applicant is in custody since 25.06.2016 and he be granted interim bail in view of the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.

The report from the IO as well as the jail authorities regarding conduct of applicant be called for 20.05.2021.

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FIR No.511/19 P.S. Rajouri Garden u/s 302/323/34 IPC State Vs Anil Kumar Chauhan

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Vinay Kumar, Counsel for applicant/accused.

Heard. Record perused.

Counsel for applicant has submitted that the applicant is a patient of Tuberculosis and he be granted interim bail in view of the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021. The report from the concerned Jail Superintendent regarding the present medical condition of the accused be called for the next date of hearing.

Put up for consideration on 21.05.2021.

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FIR No.224/19 P.S. Moti Nagar u/s 354A/509 IPC & 10/12 of POCSO Act State Vs Ashok Kumar

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Heard. Record perused.

Counsel for applicant seeks permission to withdraw the present application as the applicant has already been released from the jail. Granted.

The present application stands dismissed as withdrawn.

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FIR No.468/18 P.S. Patel Nagar u/s 302 IPC State Vs Deepanshu @Deepu

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. U.S. Gautam, Counsel for applicant/accused.

Heard. Record perused.

Counsel has submitted that the applicant is in custody since the year 2015 and he be granted interim bail in view of the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.

The report from the IO as well as the jail authorities regarding conduct of applicant be called for 24.05.2021.

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FIR No.41/19 P.S. Anand Parbat u/s 302/201/34 IPC State Vs Faisal

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Arun Sharma, Counsel for applicant/accused.

Heard. Record perused.

Counsel has submitted that the applicant is in custody since 08.02.2018 and he be granted interim bail in view of the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.

The report from the IO qua the previous involvement of accused as well as the report from the jail authorities regarding conduct of applicant be called for 25.05.2021.

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FIR No.62/18 P.S. Rajouri Garden u/s 302/120B/147/149 IPC State Vs Kamal @Nitin

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Akash Deep Malik, Counsel for applicant/accused.

Reply to this bail application filed SI Prakash Kashyap.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 19.01.2018 and he has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. He has submitted that other two co-accused persons have already been granted interim bail under HPC guidelines. He has mentioned that applicant be granted interim bail as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused and he has been duly identified in the CCTV footage. He has mentioned that co-accused Rohit has already been declared as PO in this case. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant did not misuse the liberty of interim bail granted earlier as well as the criteria laid down by the High Powered Committee

of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, and the fact that entire India is engulfed in the ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Kamal @Nitin is admitted to interim bail for four weeks from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email.

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FIR No.148/17 P.S. Tilak Nagar u/s 201/354C/328/506/385/376 IPC & Sec.6 of POCSO Act State Vs Kapil Verma

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Satish Chandra, Counsel for applicant/accused.

Heard. Record perused.

In view of the above mentioned Circular/Office Order, the cases pertaining to POCSO Act, with regard to release of UTPs on the recommendations of HPC Committee of Hon'ble High Court of Delhi needs be considered by the Senior most ASJ, West District. In these circumstances, the present application be put up before Mr. Pooran Chand, learned ASJ, West on 20.05.2021. Notice be also issued to the IO to join on the next date of hearing before the concerned court.

SUDHANSHU

e concerned court.

KAUSHIK

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FIR No.297/17 P.S. Khyala u/s 302/201/34 IPC State Vs Karandeep

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Nishant Madan, Counsel for applicant/accused.

Reply to this bail application filed by SI Prakash Kashyap.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 22.09.2017 and he has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. He has submitted that the applicant is a young boy of 30 years of age. He has mentioned that applicant be granted interim bail as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused and he has been duly identified in the CCTV footage. He has mentioned that co-accused Rohit has already been declared as PO in this case. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that applicant did not misuse the liberty of interim bail granted earlier as well as the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, and the

fact that entire India is engulfed in the ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Karandeep is admitted to interim bail for four weeks from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email.

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FIR No.673/20 P.S. Moti Nagar u/s 302/396/120B/412/201/34 IPC State Vs Rajesh etc.

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused Kuldeep @Sonu seeking interim bail for 15 days.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Sanjay Kumar, Counsel for applicant/accused Kuldeep @Sonu.

Reply to this bail application filed by SI Naresh Kumar.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 09.11.2020 and he has been falsely implicated in this case. She has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. He has submitted that the mother of applicant is infected by Covid-19 and her condition is serious. He has further submitted that the cousin of applicant has expired on 12.05.2021 due to Covid-19 in Tulip Hospital, Haryana and his *Tehrawi* is scheduled for 23.05.2021. He has submitted that the applicant is ready to abide by all the terms and conditions to be imposed, in case, he is granted interim bail for 15 days.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has submitted that the accused along with the co-accused persons has stabbed 28 injuries to the deceased. The CDR of the applicant duly connects the applicant with the offence. He has further submitted that the applicant is a member of dangerous gang having its members involved in robbery, dacoity and abduction etc. He has submitted that the similar bail application of applicant on the ground of illness of mother has been dismissed vide detailed order dated 10.05.2021 passed by Mr. Manish Gupta, learned ASJ. He has

submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. The applicant is not residing with her parents and he residing separately in Shahbad Dairy. As per the statement of father of applicant filed along with the reply, the father, younger brother and his wife are looking after the ailing mother of the applicant. The application of the applicant on the same ground has already been dismissed vide order dated 10.05.2021 passed by learned ASJ. Secondly, it is also stated that the cousin of applicant has expired due to Covid-19 and applicant wish to attend his last rites and rituals. It is worthwhile to mention that there is alarming rise in the cases of Covid-19 cases and all the guidelines and SOPs issued by the government have to be followed diligently. Considering the matter in totality, the facts and circumstances of this case, I am not inclined to grant interim bail to applicant at this stage. The same is hereby dismissed.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email.

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FIR No.144/20 P.S. Khyala u/s 354/354A/354D/509 IPC & Sec.8/12 of POCSO Act State Vs Lalit Sonkar

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Ms. Kanchan Sharma, Counsel for applicant/accused from DLSA.

Heard. Record perused.

In view of the above mentioned Circular/Office Order, the cases pertaining to POCSO Act, with regard to release of UTPs on the recommendations of HPC of High Court of Delhi, needs to be considered by the Senior most ASJ, West District. In these circumstances, the present application be put up before Mr. Pooran Chand, learned ASJ, West on 20.05.2021. Notice be also issued to the IO to join on the next date of hearing before the concerned court.

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FIR No.265/17 P.S. Mundka u/s 302/396/412/120B/34 IPC State Vs Mangi Lal etc.

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused Nand Kishore @Boby seeking interim bail for 30 days.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Virender Kumar Tyagi, Counsel for applicant/accused.

Reply to this bail application filed by the IO.

Arguments on this bail application heard. Record perused.

Counsel for applicant has submitted that the applicant is in custody since 06.10.2017 and he has been falsely implicated in this case. He has mentioned that the accused has no criminal antecedent and he is permanent resident of Delhi. He has submitted that earlier also the applicant was granted interim bail on 20.05.2021 under HPC guidelines and he did not misuse the liberty of interim bail and duly surrendered in the jail on 19.03.2021. He has mentioned that the wife of the accused is not well and even not able to arrange medicines and food for herself and her child. He has mentioned that applicant be granted interim bail for 30 days as he is covered under the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04th & 11th May, 2021.

On the other hand, Addl. Public Prosecutor for State has vehemently opposed this interim bail application stating that there are serious and specific allegations of murder against the accused. He has mentioned that the accused along with co-accused persons had robbed large quantity of plastic granules from a godown after committing murder of guard. He has submitted that the possibility of applicant fleeing away from the justice cannot be ruled out completely, in case, he is granted interim bail at this stage.

I have perused the record in the light of respective arguments. Without going into the merits of the case, keeping in view the fact that the wife of applicant is not well and the applicant did not misuse the liberty of interim bail granted earlier as well as the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021, and the fact that entire India is engulfed in the ambit of second wave of Covid-19, which according to medical and expert opinion is more virulent and fatal than the previous strain, the accused Nand Kishore @Boby is admitted to interim bail for four weeks from the date of his release on furnishing of his personal bond in sum of ₹50,000/- to be furnished before the Jail Superintendent concerned, subject to the condition that he shall not leave Delhi without prior permission of the court and shall provide his active mobile number to the IO/SHO concerned with direction to surrender before the Jail Superintendent concerned in time after expiry of interim bail period. He is also directed to keep his mobile phone on all the time. With this, the application stands disposed off.

A copy of this order be sent to the Jail Superintendent concerned for information to the accused as well as be sent to Counsel for accused through email.

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FIR No.326/16 P.S. Vikas Puri u/s 302/307 IPC State Vs Nasir

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Pankaj Srivastava, Counsel for applicant/accused.

Heard. Record perused.

Counsel has submitted that the applicant is in custody since 25.06.2016 and he be granted interim bail in view of the criteria laid down by the High Powered Committee of Hon'ble High Court of Delhi in the recent meetings held on 04<sup>th</sup> & 11<sup>th</sup> May, 2021.

The report from the IO as well as the jail authorities regarding good conduct of applicant be called for 20.05.2021.

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FIR No.734/19 P.S. Nangloi u/s 302 IPC State Vs Neeraj @Prince @Guth

18.05.2021

The bail matters are being taken up during summer vacations through Video Conferencing due to alarming rise in Covid-19 cases in National Capital Territory of Delhi in compliance of Office Order No.447/10441-10481/S.V/Gaz/DJ West/2021 dated 15.05.2021 passed by learned Principal District & Sessions Judge, West District.

This is an application under section 439 Cr.P.C. filed on behalf of applicant/accused seeking interim bail.

Present: Mr. Sukhbeer Singh, Addl. Public Prosecutor for the State.

Mr. Indu Bhushan Vimal, Counsel for applicant/accused.

Heard. Record perused.

IO/SI Amit has forwarded a request that he be granted some time to file the reply. Granted.

The report from the IO as well as the jail authorities regarding conduct of applicant be called for 25.05.2021.

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#### IN THE COURT OF SH. SUDHANSHU KAUSHIK: ADDL. SESSIONS JUDGE (WEST DISTRICT): TIS HAZARI COURTS: DELHI

In view of the directions issued by Ld. Principal District & Sessions Judge order No.447/10441-10481/S.V./Gaz./DJ West/2021 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

> In the matter of: **Bail Application No.1017/2021** FIR No.144/2021 State Vs Igbal Chand U/s 498A/406 IPC **PS**: Tilak Nagar

18.05.2021

This is an anticipatory bail application filed under Section 438 Cr.P.C on behalf of applicant/accused Iqbal Chand.

Present: -Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State. None for complainant. None for applicant/accused Igbal Chand.

Reply to the anticipatory bail application forwarded by the Investigating Officer is already on record.

None has appeared on behalf of applicant/accused despite repeated calls since morning. The matter stands adjourned. No adverse orders are being passed.

Put up for consideration/arguments on 16.06.2021. Interim order to continue. Issue notice to Investigating Officer as well as both the parties for the said date.

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(Sudhanshu Kaushik) Addl. Sessions Judge (West District), Tis Hazari Courts, Delhi 18.05.2021

# IN THE COURT OF SH. SUDHANSHU KAUSHIK: ADDL. SESSIONS JUDGE (WEST DISTRICT): TIS HAZARI COURTS: DELHI

In view of the directions issued by Ld. Principal District & Sessions Judge (West) vide order No.447/10441-10481/S.V./Gaz./DJ West/2021 dated 15.05.2021, the matter is being taken up through Video Conferencing using CISCO WEBEX on account of COVID-19 pandemic emergency.

In the matter of:
Bail Application No.2072 of 2021
FIR No.159/2019
State Vs Mohit @ Bholi
U/s 392/34 IPC
PS: Moti Nagar

18.05.2021

This is bail application filed under Section 439 Cr.P.C on behalf of applicant/accused Mohit @ Bholi.

Present : - Sh. Sukhbeer Singh, Substitute Addl. Public Prosecutor for State. Sh. Lalit Khurana, Counsel for applicant/accused Mohit @ Bholi.

Reply to the bail application forwarded by the Investigating Officer is already on record.

Arguments on bail application heard through Video Conferencing.

Counsel for the applicant/accused has argued that applicant is innocent and he has been falsely implicated in the present case. He has contended that applicant is in JC for the last two years and no purpose would be served by keeping him further detained in custody as investigation already stands concluded. He has mentioned that applicant has nothing to do with the alleged offence and nothing incriminating was recovered from his possession. He has mentioned that charge-sheet in the present matter has already been filed and keeping the applicant further detained in custody would amount to pre-trial punishment. Counsel has contended that there is no evidence on record to connect the applicant with the alleged offence. He has mentioned that applicant was arrested in another case bearing FIR No.312/2019 registered under Section

392/397 IPC & 27 Arms Act at PS Punjabi Bagh and falsely implicated in the present case. He has mentioned that there is no direct evidence against the applicant. Besides this, it has been argued by the counsel that applicant has a large family to support and he is the sole bread earner in the family. He has mentioned that the family of applicant is facing undue hardship on account of his continuous detention. He has mentioned that applicant is ready and willing to comply with any condition that may be imposed upon him. On the force of these submissions, counsel has prayed that applicant may be released on bail.

On the other hand, Addl. Public Prosecutor has opposed the bail application mentioning that allegations under Section 392/34 IPC have been leveled against the applicant. He has contended that applicant along with his associate came on a motorcycle and stopped the complainant. He has mentioned that accused persons threw chilly powder on the eyes of the complainant and forcibly took out a sum of Rs.3 lakhs from his possession. He has contended that applicant has a previous criminal record of similar nature. Besides this, Addl. Public Prosecutor has argued that although, charge-sheet in the present matter has been filed in the court but charges are yet to be framed. He has mentioned that there is strong likelihood that applicant would influence the witnesses, in case, he is released on bail.

I have perused the record in the light of respective arguments. Allegations under Section 392/34 IPC have been leveled against the applicant. It is the case of prosecution that applicant along with his associate came on a motorcycle and stopped the complainant. It has been further alleged that accused persons robbed the complainant after throwing chilly powder on his eyes and forcibly took out a sum of Rs.3 lakhs from his possession. Record shows that applicant is involved in another criminal case of similar nature. Although, charge-sheet in the present matter has been filed but charges are yet to be framed. I find force in the submissions of the prosecution that there is strong likelihood that applicant would influence the witnesses, in case, he is released on bail.

Keeping in view the gravity/seriousness of offence, I am not inclined to grant bail to the applicant/accused Mohit @ Bholi. Bail application stands dismissed.

Copy of this order be sent on the email ID of the counsel for the

applicant.

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(Sudhanshu Kaushik) Addl. Sessions Judge (West District), Tis Hazari Courts, Delhi 18.05.2021